

## भारतीय दूरसंचार विनियामक प्राधिकरण TELECOM REGULATORY AUTHORITY OF INDIA

सत्यमेव जयते

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
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## **DIRECTION**

Dated: 30<sup>th</sup> September, 2014

Subject: Direction to M/s Loop Mobile (India) Limited under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997, to inform subscribers about the closure of services in Mumbai licensed service area due to expiry of its CMTS licence on 28<sup>th</sup> November, 2014.

No.123-2/2014-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority] established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997) has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

- 2. And whereas **M/s Loop Mobile (India) Limited** vide its letter dated 10<sup>th</sup> March 2014 has, *inter-alia*, informed the Department of Telecommunications that due to various commercial reasons, it is unable to renew the CMTS licence and would, therefore, have to cease providing its services with effect from the 29<sup>th</sup> November 2014. The said letter was forwarded to the Authority by M/s Loop Mobile (India) Ltd. on 31<sup>st</sup> March 2014;
- 3. Now, therefore, in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of



TRAI Act, 1997, the Authority hereby directs M/s Loop Mobile (India) Limited that, it shall inform the date of closure of its services in Mumbai licensed service area to

- (a) all its existing subscribers in its aforesaid licensed service area, either in writing or by sending SMS/e-mail, within ten days of issue of this direction;
- (b) every new subscriber at the time of his enrollment to its network,
- 4. M/s Loop Mobile (India) Limited is further directed to furnish the compliance report with regard to the direction stated in para 3 above to the Authority within fifteen days of issue of this direction.

Sanjeev Banzal)

Advisor (Network, Spectrum and Licensing)

To, Shri Sandip Basu Managing Director & Chief Executive Officer M/s Loop Mobile (India) Limited, 127, Manmala Tank Road Taikalwadi Mahim West Mumbai 400016.